

**BEFORE THE RECOVERY OFFICER  
DEBTS RECOVERY TRIBUNAL - I, MUMBAI  
RECOVERY PROCEEDING NO. 256 OF 2005**

Canara Bank

...Certificate Holder

V/s.

Official Liquidator High Court  
Bombay Liquidator of RSL  
Industries Limited and Ors.

...Certificate Debtor

**SALE NOTICE**

Sr. No.	Particulars of the assets	Reserve Price (Rs.)
1	Immovable Property) situated at Plot Admn. 8096 sq. mtrs. At Survey No.30, Hissa No. 2 A, Village Dahivali, Tal. Khalapur, Dist. Raigad	2,19,00,000/-

Intending purchasers to approach to Hon'ble DRT - I on or before 05/12/2017.

**BEFORE THE RECOVERY OFFICER,  
DEBTS RECOVERY TRIBUNAL- I, MUMBAI  
RECOVERY PROCEEDING NO. 256 OF 2005**

Canara Bank

... Certificate Holder

**VERSUS**

Official Liquidator High Court Bombay ... Certificate Debtor  
Liquidator of M/S. RSL Industries Ltd & Ors

**NOTICE FOR SETTLING THE SALE PROCLAMATION**

To,

1. M/S. RSL Industries Ltd  
10, MIDC, Industries Estate,  
Kalyan Bhiwandi Road, Kalyan-421 301  
AND  
At Silk House, Silk Bazar, Mumbai-400 002
2. Chimanlal Khanna  
8-D, Shanaz, 10 Neapeansea Road, Mumbai-400 026.
3. Subhash Khanna.  
D-8, Ananta, Dr.R.P Road, Warden Road, Mumbai- 400 026.
4. The Official Liquidator,  
A/c. M/s. RSL Industries Ltd, Bank of India Building, Mumbai
5. The Talathi-  
Village- Dahivali, Taluka- Khalapur, Near Khopoli, Dist- Raigad.

Whereas the Hon'ble Presiding Officer has issued Recovery Certificate in O.A. No.1328. of 2000 to pay to the Applicant Bank / Financial Institution a sum of Rs. 5,98,69,934.50 with interest and cost.

प्राप्त पत्र (Received Letter)
अनुबन्धक सहित With Enclosure
22 MAY 2015
आवक सं. (Inward No.) VI
शासकीय संपादक, कार्यालय उच्च न्यायालय, मुंबई (O/o. Official Liquidator, High Court, Mumbai)

8780

Whereas you have not paid the amount and the undersigned has attached the under-mentioned property and ordered its sale.


You are hereby informed that the 11<sup>th</sup> day of June 2015 has been fixed for drawing up the proclamation of sale and settling the terms thereof. You are hereby called upon to participate in the settlement of the terms of proclamation and to bring to the notice of the undersigned any encumbrances, charges, claims or liabilities attaching to the said properties or any portion thereof.

**Specification of Property**

**Plot Adm. 8096 sq.mtrs. At Survey No. 30, Hissa No.2A,  
Village Dahivali, Taluka- Khalapur, Dist- Raigad.**

Given under my hand and seal of the Tribunal on this 20<sup>th</sup> day of  
May 2015 at Mumbai.



  
(Pancham Ram)  
Recovery Officer,  
Debts Recovery Tribunal No.1.

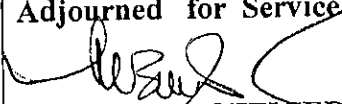
R.P. 256/05

ROZNAMA

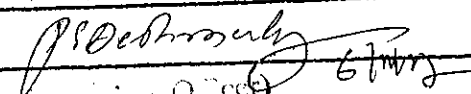
Camara Bank  
MS

R.S.L. Reddy

Classification of Record	Exhibit No.	Description	Next
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Date	
03/11/2017	<p>Adv Kamat present for the Applicant Bank. Adv Rita Yadav present for OL None present for the defendants.</p> <p>Adv for the Applicant Bank prayed that the said property was put for auction on the last two occasions for fair market value Rs.2,19,00,000/- and there was no bidder/taker for the property at that price. Further informed that the Applicant Bank wanted that the reserve price of the property be reduced to realizable value and the auction may please be conducted taking the realizable value of the property as Reserve Price.</p> <p>On perusal of the ROZNAMA, we understand that the property was put up for auction first time on 14/10/2016 for an amount of Rs.2,19,00,000/- and second time on 08/12/2016. There were no bidders on both the occasions and the auction stands failed for want of bidders.</p> <p>The prayer of the Applicant Bank for reduction of Reserve Price is allowed in terms of 62(4) of the DRT Rules &amp; Regulations. Accordingly an opportunity is given to the first defendant i.e., Official Liquidator to bring a borrower for the fair market value i.e., Rs.2,19,00,000/- within 30 days from the date of receipt of this order. Failing which, it will be presumed that he has no takers for the property at FMV and the undersigned shall go ahead with the auction of the property with Realizable Value as Reserve Price i.e., Rs.1,85,80,000/-.</p> <p>The Adv for the Applicant Bank is hereby directed to serve a copy of this roznama on the first defendants i.e., Official Liquidator and also a copy through personal service for intimation and submit Service Affidavit to that effect to this Tribunal on the next date of hearing i.e., on 06/12/2017 Adjourned for Service Affidavit of Roznama.</p> <p> RECOVERY OFFICER. <span style="float: right;">Next Date : 06/12/2017</span></p>

"FREE COPY"

  
 Officer  
 MUMBAI D.R.T. No. 1